#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# APPEAL NO. 97 OF 2017 & IA NO. 158 OF 2017

Dated: 28th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

### In the matter of:

Mangalore Minerals Pvt. Ltd. ...Applicant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Applicant(s) : Mr. Piyush Joshi

Ms. Sumiti Yadava

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Awanish Kumar for R-2 & R-3

### <u>ORDER</u>

Admit. Issue notice. Mr. Awanish Kumar takes notice on behalf of Respondent Nos.2 & 3 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 07.07.2017. Dasti, in addition, is permitted.

List the matter on <u>07.07.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 29.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.06.2017 after serving copy on the other side.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vq

(Justice Ranjana P. Desai) Chairperson